

BENCH-II

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

CA (IB) No. 1623/KB/2019
CP (IB) No. 1118/KB/2018

Present: 1. Hon'ble Member (J), Shri M.B. Gosavi.

2. Hon'ble Member (T), Shri Virendra Kumar Gupta

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 20th December 2019, At 10:30 A.M

Name of the Company	Surya Alloy Industries Ltd. -Vs- Jay Prestressed Products Ltd. (In CIRP)		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1) Tanoy Chakraborty } o.c
2) G. Shraff } [Signature]

1) Mr. Anik Benerjee }
2) Mr. Diptengshu Ban }
Advocates } [Signature]

Corporate Debtor
20.12.2019
Diptengshu Ban
Advocate

ORDER

Ld. Counsel for the Operational Creditor and Corporate Debtor appeared.

CA(IB)No.1623/KB/2019 is filed for recalling order of admission of the Corporate Debtor in CIRP on the ground that parties have settled the dispute today. Terms of settlement are filed. Both Ld. Counsels submitted that matter is settled. Hence, by invoking our inherent jurisdiction under Rule 11 of NCLT Rules, we set aside the order of admission of the Corporate Debtor in CIRP passed by this Bench subject to cost of Rs. 75,000 (Rupees Seventy-Five Thousand) to be deposited to the Prime Minister's National Relief Fund. CA(IB)No.1623/KB/2019 is disposed of.

Banks are directed to allow the Corporate Debtor to run the accounts.

Proceedings are **disposed of**.

Sd

Virendra Kumar Gupta
Member (Technical)

Sd

Madan B. Gosavi
Member (Judicial)